

about it, that is a different matter. As far as the members are concerned, they can see the report as such.

SHRI JYOTIRMOY BOSU: Why is it that there is no page-marking?

SHRI YESHWANTRAO CHAVAN: I have nothing more to add.

SHRI S. M. BANERJEE: Sir, kindly allow a discussion on this.

MR SPEAKER: These volumes are quite big. That is the reason why they were laid on the Table of the House. After all of you have gone through it I will allow some time for it.

श्री अटल बिहारी वाजपेयी : आज प्रखबार में जो खबर छपी है उससे पता चलता है कि पे-कमीशन के मेम्बरो ने इस बात की शिकायत की है।

अध्यक्ष महोदय क्या सारी सारी खबर जो प्रखबारो में छपे उसको आप यहाँ पर लाएंगे ?

SHRI YESHWANTRAO CHAVAN: I would like to make this point clear. When the members of the Commission came with that report I had a problem as to what I should submit to the House. The copies were merely cyclostyled and I did not have enough copies. So, I was thinking whether I can print the summary, which is a part of the report, and place it on the Table of the House. But the members themselves said that they have not signed the summary and, therefore, that should not be placed on the Table because that does not represent the views of the Commission. What they have signed is the body report. Therefore, even though there may be limited copies of the cyclostyled reports, I decided to place the report itself on the Table of the

House. Possibly, they had asked someone to prepare the summary. That is included in the report but it is not signed. What can I do about it? But when the report is before you, why do you go by the summary?

SHRI ATAL BIHARI VAJPAYEE: The summary is part of the report. If there is some distortion in the summary, who is to be held responsible? Are the members of the Commission not responsible?

SHRI YESHWANTRAO CHAVAN: What am I to do if after having given the summary .

SHRI ATAL BIHARI VAJPAYEE: I am not blaming the Finance Minister. But the summary here is part of the report.

MR SPEAKER: There must be some end to this discussion. After all, the business of the House must go on.

एक तरफ आप यह करते हैं और दूसरी तरफ कहते हैं बक्त नहीं मिलता है। बक्त तो इन्ही बातों में निकल जाता है।

13.14 hrs

RE KILLING OF SIX STUDENTS BY DAFLA TRIBES

SHRI DINESH CHANDRA GOSWAMI (Gauhati): Sir, under rule 377, I want to draw the attention of the House to a matter which is agitating the minds of all of us. Six students were killed and eight injured when they went on a picnic to a place known as Kiminu in NEFA by Dafia tribes. This has happened in the border of Assam and this has caused tremendous tension there. It also poses some very serious questions. Firstly, I want to know what has been the impact of the administration upon the Dafia tribes? During all these years has our administra-

[Shri Dinesh Chandra Goswami]

tion been able to bring any change in their way of life? Thirdly, the most important question is where this procedure of keeping these people in isolation, following the doctrine of Verrier Elwyn is leading us to.

All these questions are coming up. This matter has very very serious consequences. That in 1973, six boys could be killed and eight could be injured, without any rhyme or reason by a tribe is indeed beyond comprehension. I would request you to admit our callattention....

MR. SPEAKER: Then why should I allow you now?

SHRI DINESH CHANDRA GOSWAMI: The Minister should make a statement on this, or a discussion on it should be allowed.

13.16 hrs.

RE. STRIKE BY WORKERS OF STENTON PIPE AND FOUNDRY FACTORY, UJJAIN

श्री दुकन चन्ध कछवाय : (मुरैना):

अध्यक्ष महोदय, मैं सरकार का ध्यान उज्जैन की स्टेंटन पाइप एण्ड फाउण्ड्री फॅक्टरी की ओर दिलाना चाहता हूँ। वहाँ पर बेंतन मण्डल की रिपोर्ट तीन साल से आई हुई है लेकिन उसको लागू नहीं किया जाता है जिसके फलस्वरूप वहाँ कर्मचारियों में काफी उत्तेजना है। वहाँ पर पिछले 42 दिनों से लगातार हड़ताल चल रही है। नियमानुसार फॅक्टरी का जो निर्धारित समय है उससे अधिक समय तक काम लिया जाता है। इसके साथ-साथ मध्य प्रदेश सरकार ने जो योजनाएँ बनाई हैं पाइप बिछाने की वह फेल हो रही हैं, उन पर काम चालू नहीं हो रहा है। इस फॅक्टरी को दो साल से केन्द्रीय सरकार ने ले रखा है इसलिए सारी जिम्मेवारी केन्द्रीय सरकार पर ही जाती है कि इन सारी चीजों को लागू किया जाये। हड़ताल के दौरान जो कर्मचारी निकाले गए हैं उनको पुनः काम पर रखा जाना चाहिए। मैं सरकार को चेतावनी देना चाहता हूँ कि हड़तारों लोग वहाँ पर

इससे प्रभावित हैं। उनकी जो बाजब मांगें हैं उनको स्वीकार किया जाये क्योंकि उसकी पूरी जवाबदेही केन्द्रीय सरकार पर है।

13.17 hrs.

RE, NON-AVAILABILITY OF YARN

अध्यक्ष महोदय : झारखंडे राय जी, इसका जवाब तो दो तीन दफा हो चुका है।

श्री झारखण्डे राय (घोली): अध्यक्ष महोदय, सारे देश में और विशेषकर उत्तर भारत में सूत गायब हो गया है। (व्यवधान)

9 मार्च को भारत सरकार ने सूत पर नियन्त्रण किया और 12-13 मार्च को उसकी मित्तों ने लागू कर दिया। मित्तों से सूत का निकलना बन्द हो गया। जो सूत तब तक मार्केट में आ चुका था उससे 10-12 दिन काम चला लेकिन 26-28 तारीख तक जब लोकल अधिकारियों ने सभी जगह जो लोकल स्टॉक था वह अपने हाथ में ले लिया तब नतीजा यह है कि उत्तर भारत में, दक्षिण भारत के नागपुर में, फैजाबाद में, मऊ में, बंगाल में और गुजरात भी सभी जगह सूत किसी भी दाम पर बिल्कुल नहीं मिल रहा है। भारत सरकार ने नियन्त्रण किया तो ठीक किया लेकिन डिस्ट्री-ब्यूशन सिस्टम न बनाने की वजह से हैंडलूम और पावरलूम को सूत बिल्कुल नहीं मिल रहा है।

SHRI P. G. MAVALANKAR (Ahmedabad): On a point of order. To this very matter I had invited your attention two days back, but you were pleased to decline your permission. May I know how is it that the same matter has been allowed to be raised today?

MR. SPEAKER: It is right, the hon. Member met me and I declined my permission.. (Interruptions) I do not follow how it is a new method.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Government has taken over distribution of yarn, but yarn is not available. I went to Moradnagar... (Interruptions) Yarn is not available.